

examination with the Central Water and Power Commission;

(b) whether out of them some belong to U.P.; and

(c) if so, the details thereof, category-wise?

**THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH):** (a) 108 multipurpose/major and 246 medium irrigation schemes received from the State Governments are at present under technical examination in the Central Water Commission.

(b) Yes, Sir.

(c) A statement showing the details of 16 multipurpose/major and 8 medium irrigation schemes of U.P. is laid on the Table of the House. *Placed in Library. See No. LT-9293/75].*

**Conference of State Education Ministers on New Pay Scales for University Teachers**

4626. **SHRI RAJDEO SINGH:** Will the Minister of **EDUCATION, SOCIAL WELFARE AND CULTURE** be pleased to state when the proposed conference of State Education Ministers is being called to arrive at a uniform decision as regards the new pay scales for University Teachers?

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN):** The Conference is likely to be called shortly.

**Allotment of Land to SC/ST Government Employees House Building Co-operative Societies, R. K. Puram, New Delhi**

4627. **SHRI RAJDEO SINGH:** Will the Minister of **WORKS AND HOUSING** be pleased to state:

(a) whether Scheduled Castes/Tribe Government Employees House Build-

ing Cooperative Society, R. K. Puram, New Delhi have approached for allotment of land for house building; and

(b) if so, by when it is likely to materialise?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH):** (a) It is reported that no society by the name of "Schedule Caste/Tribe Government employees House Building Co-operative Society, R. K. Puram" is registered with the Co-operative Department of the Delhi Administration.

(b) The question does not arise.

**Foodgrain requirements in Rajasthan**

4628. **SHRI N. K. SANGHI**  
**SHRI M. C. DAGA.**

Will the Minister of **AGRICULTURE AND IRRIGATION** be pleased to state:

(a) whether according to the assessment of the Rajasthan Government, the State was once again under the shadow of famine and the conditions are likely to continue during 1975-76;

(b) if so, whether the Central Government has been informed of the additional requirements of foodgrains of the State to meet the situation; and

(c) what percentage of demand of foodgrains to meet famine and drought conditions in Rajasthan, Gujarat and Madhya Pradesh were met by the Centre during 1973-74 and 1974-75 (upto December, 1974) and what is Government's reaction to the present situation prevailing in Rajasthan?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHAB P SHINDE):** (a) to (c). Due to drought conditions prevailing in the State, the Rajasthan Government have been asking for increased allotments of foodgrains from the Central pool for meeting the increased demand on the public distribution system.

The quantities of foodgrains demanded by the Governments of Rajasthan, Gujarat and Madhya Pradesh and allotments made to them from the Cent-

ral pool during 1973-74 and 1974-75 (upto December, 1974) are indicated below:—

Figures in '000' tonnes)

State	1973-74			1974-75		
	Demand	Allotment	Allotment as % of demand	Demand	Allotment	Allotment as % of demand
Rajasthan . . . . .	1173 0	628 0	53.54	408 0	208 2	51.03
Gujarat . . . . .	1855 0	794 0	42.80	1575 0	557 0	35.37
Madhya Pradesh . . . . .	466 8	199 0	42.63	130 3	76 0	58.32

In order to assist the Government of Rajasthan to tide over the difficult food position, the allotment of foodgrains to the State from the Central pool has been stepped up from 18,000 tonnes in September, 1974 to 32,000 tonnes per month for December, 1974 and January, 1975, 40,000 tonnes for February and further to 50,000 tonnes for March, 1975. It is left to the State Government to distribute the quantities allotted from the Central pool and quantities available from local procurement equitably in various areas within the State, including drought-affected areas.

#### Supply of Sugar to Rajasthan

4629. SHRI N. K. SANGHI Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state.

(a) whether since December, 1974, distribution of sugar through the fair price shops in Rajasthan has been suspended;

(b) if so, whether the suspension is due to the non-supply of sugar by the Centre to the State;

(c) whether the quantum of sugar issued per unit through the fair price shops in Rajasthan is much less than that given in Delhi; and

(d) if so, whether Government propose to remove bottlenecks in regard

to steady supply of sugar to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): (a) It has been ascertained from the State Government that there has been some dislocation in supply of sugar through controlled channels since December 1974. It is attributable mainly to non-availability of railway wagons and lack of prompt supply by the sugar mills. At the request of the State Government, the validity of the lapsed quantities had been renewed.

(b) No, Sir. The monthly allotments of levy sugar to all the States, including Rajasthan, are being made regularly. In Rajasthan the State Government is in charge of wholesale distribution of levy sugar through co-operatives, and they make their own arrangements to get the allotted sugar from the mills.

(c) Yes, Sir.

(d) The monthly allotments of levy sugar to the various States are made on a rational basis with reference to population figures and the normal pattern of consumption. The scale of distribution per unit is left to be decided by the State Governments in